

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS & SPORTS
DEPARTMENT OF SPORTS
RAJYA SABHA
UNSTARRED QUESTION NO-1433
ANSWERED ON- 30/07/2026

UTILISATION OF KHELO INDIA SCHEME FUNDS

1433. SHRI IMRAN PRATAPGARHI:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the State/UT-wise details of funds allocated, released and utilised under the Khelo India Scheme during the last five years;
- (b) whether Government has identified cases of under-utilisation of funds and if so, the State/UT-wise details thereof along with the reasons;
- (c) the number of Khelo India infrastructure and sports development projects sanctioned, completed and pending across the country;
- (d) the State/UT-wise details of projects that have been delayed for more than two years, indicating the reasons for such delay; and
- (e) the corrective measures taken by Government to ensure timely completion of projects and effective utilisation of funds?

ANSWER

THE MINISTER OF YOUTH AFFAIRS & SPORTS

(DR. MANSUKH MANDAVIYA)

(a) to (e) Funds under the Khelo India Scheme are allocated and released Scheme-wise and not State/UT-wise. The details of funds allocated and expenditure incurred under the Khelo India Scheme during the last five years are as under:

(in ₹ crore)

Financial Year	Funds Allocated	Expenditure Incurred
2021-22	869.00	764.29
2022-23	600.00	596.39
2023-24	880.00	872.20
2024-25	746.54	620.75
2025-26	700.00	691.17

‘Sports’ being a State subject, the responsibility for development of sports, including development and strengthening of sports infrastructure, rests primarily with the respective State/Union Territory Governments. The Union Government supplements these efforts by bridging critical gaps. The Khelo India Scheme, implemented by this Ministry, under which financial assistance for development of sports infrastructure is provided are demand-driven scheme. The proposals received from the State/ Union Territory Governments and other eligible entities are considered for financial support, subject to their completeness, technical feasibility and availability of funds under the scheme. The details of the sports infrastructure projects approved and their sanctioned cost, funds released and their physical and

financial progress, under the Khelo India Scheme, across the country, are available in public domain on the dashboards of the Ministry at <https://mdsd.kheloindia.gov.in>.

The responsibility for execution of the sanctioned projects rests with the grantee. The Ministry continuously monitors the implementation of sanctioned projects through regular review meetings with grantees and implementing agencies, field inspections and visits by Project Monitoring Committees to assess actual physical progress, periodic progress reports, continuous interaction with concerned stakeholders and submission of Utilization Certificates (UCs) in respect of funds released. The release of subsequent instalments is linked to compliance with the prescribed conditions and utilisation of funds. Delays, wherever encountered, are generally attributable to factors such as statutory clearances, land-related issues, tendering and contractual processes, revision in project scope, adverse weather conditions and other local implementation issues. The Ministry regularly takes up matters relating to delayed projects with the grantees and implementing agencies and undertakes necessary corrective measures to facilitate timely completion of projects and effective utilisation of funds.
